

**MEMORANDUM OF ASSOCIATION  
OF  
BUREAU OF LEGISLATIVE STUDIES**

1. The name of the Society is “The Bureau of Legislative Studies”.
2. The registered office of the society shall be situated at Legislative Assembly Secretariat, Old Secretariat, Sham Nath Marg, Delhi or at such other place in the National Capital Territory of Delhi, as the President may, from time to time, determine.
3. The objects for which the Society is formed are:-
  - (i) to promote and provide for legislative studies with special reference to comparative studies in Rules of Procedure and Conduct of Business of various legislatures in the country, their practices and procedures in various aspects;
  - (ii) to undertake and facilitate research /study on matters relating to conventions and practices, parliamentary procedure, legislative drafting, trends in judicial interpretations and allied matters;
  - (iii) to organize orientation programmes, workshops, training programmes, conferences, lectures, seminars, study tours, cultural programmes and set up study groups on matters of public interest;
  - (iv) to set up a legislative research and reference service for the benefit of the Members of the Legislatures;
  - (v) to undertake and provide for the publication of journals, research papers, books and brochures with a view to disseminate information that furthers the objects of the Bureau;

- (vi) to establish and maintain library and information services to facilitate the study of legislative subjects and spread information in regard thereto;
- (vii) to co-operate with approved institutions and bodies for the purposes of helping the cause of study and research in the fields of legislative practices and procedure;
- (viii) to organize cultural programmes or functions to celebrate events of religious, social and national importance that further the spirit of communal harmony, social awareness and national integration;
- (ix) to issue appeals and applications for money and funds in furtherance of the said objects and to accept gifts, donations and subscriptions of cash and securities and of any property either movable or immovable;
- (x) to invest and deal with funds and moneys of the Society;
- (xi) to acquire, purchase or otherwise own or take on lease or hire temporarily or permanently, any movable or immovable property necessary or convenient for the furtherance of the objects of Society;
- (xii) to sell, mortgage, lease, exchange and otherwise transfer or dispose of all or any property, movable or immovable of the society for the furtherance of the objects of the Society;
- (xiii) to construct, maintain, alter, improve or develop any buildings or works necessary or convenient for the purposes of the Society;
- (xiv) to undertake and accept the management of any endowment or trust fund or donation;
- (xv) to establish a pension/provident fund for the benefit of the employees of the

society; and

- (xvi) to do all such other lawful things as are conducive or incidental to the attainment of the above objects and furthering the growth of the Bureau.

The names, addresses, occupations and designations of the present Members of Governing Body of the Bureau to whom the Management is entrusted as required under Section 2 of the Societies Registration Act XXI of 1860 as applicable to the Union Territory of Delhi, are as follows:—

S. No	Name Shri/Smt/Ms.	Address	Occupation (with full address)	Designation in the Society
01	Shri Ram Niwas Goel	Legislative Assembly of NCT of Delhi, Delhi-110054	Speaker, Legislative Assembly of NCT of Delhi	President
02	Ms. Rakhi Birla	Legislative Assembly of NCT of Delhi, Delhi-110054	Dy. Speaker Legislative Assembly of NCT of Delhi	Vice President
03	Shri Madan Lal	79, Amrit Nagar, South Extension-1, New Delhi-110003	Hon'ble MLA	Member
04	Shri Rajesh Gupta	11/3A Pocket-B, Ashok Vihar Phase-III, Opp. Mata Jai Kaur Public School, Delhi.	Hon'ble MLA	Member
05	Shri Shiv Charan Goel	3/14, Jaidev Park, Near East Punjabi Bagh, New Delhi-110026	Hon'ble MLA	Member
06	Shri S.K. Bagga	12/46, Geeta Colony, Delhi-110031	Hon'ble MLA	Member
07	Shri Som Dutt	127, Block-M, Shastri Nagar, Delhi-110052	Hon'ble MLA	Member
08	Smt. Pramila Tokas	248-F, Behind Rama Market, Munirka Village, New Delhi-110003	Hon'ble MLA	Member
09	Shri Vishesh Ravi	I-16/542, Military Road, Bapa Nagar, Karol Bagh New Delhi-110005	Hon'ble MLA	Member
10	Shri Mohinder Goel	19, Swastik Kunj Apartment Sector-13, Rohini, Delhi-110085	Hon'ble MLA	Member
11	Shri Praveen Kumar	80/2, Jeevan Nagar, Near Bala Sahil	Hon'ble MLA	Member

		Gurudwara, Ashram Delhi		
12	Ms. Bhawna Gaur	WZ 507 A Main Road, Raj Nagar Part-1, Near Pilor No. 59, Palam Colony, New Delhi- 110077	Hon'ble MLA	Member
13	Anita Mukim	1 E, North end Road, Civil Lines, Delhi- 110054	Nominees of the Speaker	Member
14	Shri Samrul Hassan	F-172, Dilshad Colony, Delhi-110095	Nominees of the Speaker	Member
15	Shri Balbir Singh	C-145, Vivek Vihar Phase-I Delhi	Nominees of the Speaker	Member
16	C.Velmurugan	Legislative Assembly of NCT of Delhi, Delhi-110054	Secretary, Legislative Assembly of NCT of Delhi (Ex-Officio)	Member
17	Sh. Sunil Kumar Sharma	8 <sup>th</sup> Level, C-Wing, Delhi Secretariat, Players Building, I.P. Estate, New Delhi – 110002.	Addl. Secretary (Law) [Nominee of Principal Secretary (Law) Govt of Delhi]	Member
18	Shri Ajay Rawal	Secretary to Hon'ble Speaker, Legislative Assembly of NCT of Delhi, Delhi-110054	Officer from LAS	Member
19	Shri Gurinder Singh	DCA, Legislative Assembly of NCT of Delhi, Delhi-110054	Officer from LAS	Member
20	Shri Mukesh C. Sharma	DS/HOO, Legislative Assembly of NCT of Delhi, Delhi-110054	Officer from LAS	Member Secretary
21	Sh. Ratnesh Gupta	Room No. 143, Legislative Assembly of NCT of Delhi, Delhi-110054	Director (BLS)	Member

## **Rules of the Bureau of Legislature Studies**

1. In these rules, unless the context otherwise requires:-
  - (a) “The society” means the “Bureau of Legislative Studies”.
  - (b) “The Governing Body” means the body constituted under Chapter VIII of these rules.
  - (c) “The President” means the President of the Society.
  - (d) “The Vice-President” means the Vice-President of the Society.
  - (e) “The Director” means the person appointed by the President of the Bureau to be the Director of the Society.
  - (f) “The Government” means the “Government of the National Capital Territory of Delhi”.
  - (g) “The Member Secretary” means the Member Secretary of the Society appointed as such by the President on the recommendation of Governing Body.
  - (h) “Year” means, unless otherwise specified by the governing Body, the financial year of the Delhi Administration.
  - (i) The references to these rules shall include modifications or amendments thereof and words importing the masculine gender shall also include the feminine gender.

## **I Society**

- Headquarters of the Society 2. The registered office of the society shall be situated at Old Secretariat, Sham Nath Marg, Delhi or at such other place in the National Capital Territory of Delhi as the President may from time to time determine.
- Membership 3 a A member can be appointed or nominated as a member of the society.
- b A member who is appointed by virtue of holding an office held by him shall cease to be a member of the society when he demits the said office. Vacancy, so caused, shall be filled by his successor or by the President, as per rules.
- c The membership may be increased or decreased in consonance with the decision of the Governing body. For avoidance of doubt, the nomination of nominated members shall not be subject to the approval of the Governing body.
- Membership of the Society 4. a) The society shall have the following members:-
1. Speaker, President  
Legislative Assembly of  
NCT of Delhi
2. Deputy Speaker, Vice- President  
Legislative Assembly of  
NCT of Delhi

3. Ten Members of the Member  
Legislative Assembly of  
NCT of Delhi to be  
nominated by the Speaker
4. Secretary, Member  
Legislative Assembly of  
NCT of Delhi
5. 3 eminent personalities to be Member  
nominated by the President
6. Secretary (Law, Justice and Member  
Legislative Affairs  
Department), Govt. of NCT  
of Delhi or an Officer, not  
below the rank of Deputy  
Secretary, to be nominated  
by him
7. Director of the Society Member
8. 2 Officers from the Member  
Legislative Assembly of the  
NCT of Delhi to be  
appointed by the President.
9. 1 Officer from the Member- Secretary  
Legislative Assembly of the  
NCT of Delhi to be  
appointed by the President.

b. The president may for the purpose of any meeting of the Society co-opt or invite from time to time additional Members not exceeding 5.

Register of  
Members

5. The Society shall maintain a roll of members indicating their full names, addresses and occupation and every member shall sign the same. If a member of the Society changes his address, he shall notify his new address to the Secretary of the Society, who shall have the entry in the roll of Members changed accordingly. Where, however, a member does not notify any change of address to the Secretary of the Society, his address as given in the roll of members, shall be deemed to be his correct address. All changes taking place in the membership shall be entered in the register. No person shall be considered a member or entitled to or exercise any right and privileges of a member unless he has signed the Register of Members.

Determination of  
Membership

6. (a) Where a person becomes a member of the Society by virtue of his office or appointment which he holds, his membership of the Society shall terminate when he ceases to hold that office or appointment.

(b) Members of the Society nominated from amongst the Members of Legislative Assembly of National Capital Territory of Delhi, shall cease to be the



members of the Society on the dissolution of the Legislative Assembly on the expiry of their term or on ceasing to be Member of the Assembly whichever is earlier.

7. Membership of the Society shall be determined on the happening of any of the following events:-

- i) On the expiry of the period of membership for which nominated;
- ii) Death, resignation, insolvency, lunacy or conviction for a criminal offence involving moral turpitude;
- iii) When a member himself declines to serve on the Society or his employer refuses to grant him permission to serve on the Society; and
- iv) When a member does not attend three consecutive meetings of the Society without proper leave of the President.

Vacancies

8. The President may at any time terminate the Membership of or remove any member. Upon such termination, the vacancies shall be filled in accordance with the relevant provisions of these rules.

Tenure of the society

9. Subject to the provisions of Rules 6,7 and 8, the tenure of the Governing Body shall be tenure of the Society. The incumbent Governing body shall continue in office till the next Governing body

comes into existence by way of reconstitution by the General Body.

Resignation from Membership and date of its effect. 10. When a member (Other than the President) desires to resign his membership of the Society, he shall forward his letter of resignation to the Secretary who shall forthwith submit the same for the consideration of the President. The resignation shall take effect from the date of its acceptance by the President, provided that in case of the resignation by the President, his letter of resignation will be addressed and forwarded to the Vice-President and the resignation shall be effective from the date of such letter.

Validation of acts by members etc. 11. (a) The Society shall function notwithstanding any vacancy in its body and no act, direction or proceeding of the Society shall be invalid merely by reason that:

- (i) There existed one or more vacancies in the General Body/Governing body on the day on which the resolution was passed; or
- (ii) There was any defect in the appointment / nomination of any of its members; or
- (iii) The resolution in pursuance of which the said act was done has subsequently been modified or revoked.

(iv) That any person entitled to be member by reason of his office is not represented on the society for the time being.

b The proceedings of the Society shall not be invalidated by the existence of any vacancy or any defects in the appointment of any of these members.

## **II. Authorities of the Society**

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| Authorities:   | 12. | (i) President   |
|  |     | (ii) Vice-President   |
|  |     | (iii) Governing Body  |
|  |     | (iv) Director   |
|  |     | (v) Secretary   |
| Principal Executive Officer                                  | 13. | The Director shall be the Principal Executive Officer of the Society.   |
| Appointment of officers and Members of Staff of the Society: | 14. | There shall be appointed from time to time by the authority or authorities competent under these Rules and bye-laws framed under these Rules to make such appointments of Officers and members of the staff of the Society as may be required for carrying out the objects set forth in the Memorandum of Association of the Society. |
| Powers of the Society:                                       | 15. | The society shall have, from time to time in this behalf, full authority to perform all acts and issue such directions to officers and bodies subordinate to  |

it as may be considered necessary, incidental or conducive to the attainment of the objects enunciated in the Memorandum Association of the Society.

Review of process and performance of the constituent units: 16. The Society shall review in its meeting (s) held at least once a year the progress and performance of the Society, and give such policy directions, as it may deem fit, to the Governing Body.

Notice 17. A notice or any other information may be served upon a member of the Society either personally or by email or by sending it through post in an envelope addressed to such member at his address as noted in the roll of members.

### **III President**

Powers: 18 (a) The President shall exercise such powers for the conduct of the business of the Society provided in these Rules or as may be vested in him by the Society from time to time. About the Society affairs, the President's decision shall be final.

(b) Without prejudice to the generality of sub-rule (a) above, the Presidents shall have powers to :-

- (i) call for any information, document and data pertaining to the Society;
- (ii) review the work and progress of the Society;
- (iii) issue such directions or instructions to any of the authorities of the Society as he deems appropriate in

the interest of the Society;

(iv) appoint committees or commissions to enquire into and report on the affairs of the Society, and pass such orders thereon as he considers proper; and

(v) direct convening the meeting of the Society for any purpose at any time on proper notice.

(vi) In case of expulsion/ resignation/ removal of a Nominated Member, as the case may be, the President shall nominate a replacement for such vacancy. For the removal of doubt, such replacement shall not be subject to the approval of the Governing body.

Delegation of powers: 19. The President may, in writing delegate such of his powers as he may consider necessary to the Vice-President of the Society.

#### **IV. Vice-President**

Powers and functions: 20. Besides the powers hereinafter enumerated in these Rules, the Vice-President shall exercise those powers and functions which may specifically be delegated to him by the President.

#### **V DIRECTOR**

Powers and functions: 21 (a) Subject to any order that may be passed by the President and decisions of the Governing Body, the Director as the Principal Executive officer of the Society shall be responsible for:-

- (i) the proper administration of the affairs and subject to Rule 34 and 44, the funds of the Society;
  - (ii) prescribing the duties of all employees of the Society;
  - (iii) exercising supervision and disciplinary control over the work and conduct of all employees of the Society; and
  - (iv) executing all contracts, deeds, and other instruments on behalf of the Society, as authorized by the governing Body.
- (b) The Director may, in writing, delegate such of his powers as he may consider necessary to the Member Secretary.

#### **VI Member Secretary**

Powers and  
function:

- 22 (a) Under the general supervision and guidance of the Governing Body, the Member Secretary shall exercise all administrative and financial powers as have been conferred on him under these Rules and such of the powers as may be delegated to him from time to time.
- (b) For the purpose of Section 6 of the Societies Registration Act (21 of 1860) the Member Secretary shall be considered the Principal Secretary of the Society and the Society may sue or be sued in the name of the Member Secretary of the Society. The

Member Secretary may authorize, with the approval of the Director, any other officer of the Society in writing to sign and verify pleadings on his behalf.

- (c) The Member Secretary may, in writing, with the approval of the Director, delegate such of his powers as he may consider necessary to the officers below him in the Society.
- (d) The Member Secretary shall function under the directions of the President and the Governing Body.
- (e) The Member Secretary shall be responsible for issuing notices of the meetings of the Society and its Governing Body and keeping or causing to be kept minutes of the proceedings of the Society and the Governing Body.
- (f) The Member Secretary shall keep or cause to be kept all records of the Society at its office or any other place if so determined by the Governing Body.

## **VII. MEETING OF THE SOCIETY**

- Annual General Meeting
23. The Annual General Meeting of the Society shall be held on such date, time and place as may be determined by the President to transact the following business:-
- (i) consideration of the Annual Report of the Society.
  - (ii) consideration of the Annual Accounts of the Society together with the audited report thereon; and

(iii) any other business in the agenda as permitted by the President.

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| Special General Meeting.      | 24  | (a) | The President may convene a special general meeting of the Society, wherever he thinks fit  |
|                               |     | (b) | At all Special General Meetings, no subject, other than that what is stated in the notice or requisition, as the case may be, shall be discussed except when specially authorized by the President.                             |
|                               |     | (c) | Any requisition so made by the members of the Society shall express the object of the meeting proposed to be called and shall be left at the address of the Member Secretary.   |
|                               |     | (d) | The President shall convene a Special General Meeting of the Society on the written requisition of not less than ten members of the Society.  |
| Calling of the meetings:-     | 25. |     | All meetings of the Society shall be called by notice in writing by and under the hand of the Member Secretary.   |
| Notice for Meetings           | 26. |     | Every notice calling a meeting of the Society shall state the date, time and place of the meeting and shall be served upon every member of the Society not less than seven clear days before the day appointed for the meeting. |
| Validity of proceeding due to | 27. |     | Any inadvertent omission to give notice or the non-receipt or late receipt of notice by any member shall  |



late or non-receipt  
of notice

not invalidate the proceedings of the meeting.

Chairman of the  
meetings and his  
election:

- 28 (a) The President shall preside over all meetings of the Society. In his absence, the Vice- President shall preside over the meeting of the Society. In the absence of the President and Vice- President, the Members present shall choose one from amongst themselves to be the Chairperson of the meeting.
- (b) No business shall be discussed at any meeting of the Society except the election of a Chairperson whilst the Chair is vacant.

Quorum

29. One-fifth of the total members of the Society, present in person, shall form a quorum at any Special or General body meeting of the Society.

Determination of  
disputes questions  
by vote:

- 30 (a) All disputed questions at meetings of the Society shall be determined by vote of the members (excluding co-opted ones) present and voting.
- (b) Each member of the Society shall have one non-transferable vote.
- (c) In case of equality of votes, the Chairman shall have a casting vote.

### **VIII. Governing Body**

Members :

31. The Governing Body shall consist of the following:-
- i) President Chairman
  - ii) Secretary (LA) Member

iii) Secretary (Law, Justice and Legislative Member Affairs Department), Government of NCT of Delhi or an officer not below the rank of Deputy Secretary nominated by him

iv) Director (BLS) Member

v) Member Secretary (BLS) Member

32. The Governing Body shall generally pursue and carry out the objects of the Society as set forth in the memorandum of the Association and in doing so shall follow and implement the policy directions and guidelines laid down by the President of the Society.

Powers and functions:

33 (a) The Governing body shall exercise all administrative and financial powers of the Society including those vested in or conferred or to be conferred on it by or under any statute from time to time.

(b) In particular and without prejudice to the generality of the foregoing provisions, the Governing Body shall have the powers, subject to the provisions of these Rules and Bye-laws framed thereunder :-

i) finalise the annual and supplementary budget estimates with such modifications as may be deemed necessary;

ii) prepare the Annual Report and Accounts of the Society for presentation together with the Audit

Report thereon, at the Annual General Meeting of the Society;

iii) appoint and dissolve Committees and Sub-Committees consisting of persons who may or may not be members of the Governing Body or employees of the Society, for the purposes of the Society.

iv) accept and collect donations, grants, gifts and to undertake management of any endowment or trust fund and to make donations, grants and gifts for the purposes of the Society;

v) determine the number, the order and grades of pay of posts, to create, suspend, or abolish the posts and fix the emoluments and terms of service of the employees of the Society on the lines of similar grades applicable to comparable posts in Delhi Admn.

vi) appoint all staff as may be needed for the society on such terms and conditions as may be deemed fit.

vii) accept and receive in any manner whatever any cash or immovable or moveable property either unconditionally or subject to any special trusts created by any particular donor in furtherance of any one or more of the objects of the Society.

viii) sell, manage transfer, exchange, mortgage

demise, dispose of or otherwise deal with any properties of the society, moveable or immovable, on such terms and conditions as may be approved by the President.

ix) raise and borrow money on bonus, mortgage, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the Society or without any securities and upon such terms and conditions as may be approved by the President.

x) to invest and deal with any funds of the Society in or upon such securities as the Society may deem fit and from time to time transpose any investments;

xi) make such grants as the Society may think fit for the benefit of any employees of the society.

xii) make, draw, accept, endorse and negotiate respectively promissory notes, bills, cheques or other negotiable instruments.

xiii) subject to the approval of the Society make and, from time to time, amend and repeal such rules and bye-laws as may be necessary for administering and regulating the affairs of the Society; and

xiv) delegate such administrative, financial and other powers to the Director, the Member Secretary and any other officers of the Society as it may consider

necessary and proper.

xv) Member of the Governing Body shall be chargeable only for money and securities actually received by him notwithstanding his signing any receipt for the sake of conformity and shall be answerable and accountable only for his own acts, receipts, neglects, or defaults and not for those of any other Member, nor for any banker, broker, or other person with whom any Society money or securities may be deposited, nor for the insufficiency or deficiency of any securities or assets, nor for any other loss, unless the same happens through his own wilful neglect or default.

xvi) No individual Member shall be liable for any legal claims or financial loss to the Society, arising by reason of any act/s done in good faith or for improper investment made in good faith or for the negligence or fraud of an agent employed by him even though the employment of such agent was not strictly necessary or expedient, or by reason of any mistake or omission made in good faith by any Member or by reason of any other matter or thing, except wilful and individual fraud or wrong doing or neglect on the part of the Member sought to be made liable.

Frequency of meetings.	34.		The Governing Body shall meet as often as necessary, and ordinarily at least once in each quarter of the year, the year for this purpose being the financial year commencing on the first day of April and ending on the thirty first day of March of the following calendar year.
Date, time and place of meetings.	35.		The meetings of the Governing Body shall be held on such date, time and place as may be determined by its Chairman.
Notice of meeting of the Governing body	36.	(a)	All meetings of the Governing Body shall be called by notice in writing by and under the hand of the Secretary.
		(b)	Every notice calling a meeting of the Governing Body shall state the date, time and place of the meeting and shall be served upon every member of the Governing Body ordinarily not less than fifteen clear days before the day appointed for the meeting.
Validation of proceedings of meetings.	37.		Any inadvertent omission to give notice to or non-receipt or late receipt of notice by any member shall not invalidate the proceedings of the meeting.
Chairman of the meetings.	38.		Meetings of the Governing Body shall be presided over by its Chairman.
Quorum.	39.		Three members of the Governing Body present in person shall constitute the quorum for the meeting of the Governing Body.

- Determination of matters by majority vote. 40. Each member of the Governing Body shall have one vote. The matter to be determined by the Governing Body shall be decided by the majority votes. In the event of there being equality of votes or any question, the Chairman shall have a casting vote.
- Conduct of business by circulation of resolution. 41. Any business, which may be necessary for the Governing Body to perform, may be performed by a resolution in writing circulated among all its members, and, any such resolution so circulated and approved by a majority of the members shall be as effectual and binding as if such resolution had been passed at a meeting of the Governing Body.
- Approval of proceedings. 42. The proceedings of all meetings of the Governing Body and resolutions passed above, shall be submitted by the Member Secretary to the Chairman for approval.
- Action on proceedings. 43. Action on the proceedings of the meetings of the Governing Body shall be taken expeditiously. A copy of the proceedings shall be submitted to the President for information and directions, if any.
- Funds of the society 44 (a) The funds of the Society shall consist of the following:-  
i) Grants received by the Society from the Government of National Capital Territory of Delhi, State Governments, Union Territory Administrations, etc.

- ii) Donations, gifts and receipts otherwise received by the Society.
- iii) Income from investments.
- iv) Income from any other source.

**IX. GENERAL BODY.**

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| Power and functions of General Body | 45. | <p>The General Body shall have the following powers, duties and functions to perform:</p> <p>(a) To receive, consider and adopt the annual report and audited statement of accounts for the previous year;</p> <p>(b) To consider proposed amendments to the Memorandum of Association and Rules approved by the Governing Body;</p> <p>(c) Such other business that is required to be done by the General Body.</p> |
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**X. MISCELLANEOUS**

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| Bankers of the Society | 46. | <ul style="list-style-type: none"> <li>i) The Bankers of the Society shall be the State Bank of India and its subsidiaries and/or scheduled/ Nationalised Banks.</li> <li>ii) Unless otherwise authorised by the Governing Body no new account shall be opened.</li> <li>iii) No amount shall be withdrawn from the Society's account in a Bank except by cheques signed and countersigned by such officers as may be duly empowered in this behalf by the Governing Body.</li> </ul> |
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- Auditors. 47. The Accounts of the Society shall be audited by such person or persons as may be nominated for the purpose from time to time by the Delhi Administration.
- Annual Report 48. An Annual Report of the proceedings of the Society and all work undertaken during the year shall be prepared by the Governing Body for the information of the Members of the Society and the Annual Accounts of the Society along with the Audit Report thereon shall be placed before the Society at its Annual General Meeting.
- Seal of the Society 49. The Governing Body of the Society shall have a seal which shall be used only with its prior approval in cases where under any law it is necessary for the Society to affix it on a document or on an instrument or the Governing Body otherwise so decides such a document/instrument shall be signed by a member of the Governing Body and the Secretary or/such other officer or person authorised by the Governing Body.
- Alteration or extension of the purpose of the society. 50. The Society may alter or extend the purpose for which it is established or be amalgamated either wholly or partially with any other Society by following the under mentioned procedure: -
- (a) The Governing Body shall convene a Special General Meeting of the members of the Society,

according to these Rules for the consideration of the said proposition;

- (b) The Governing Body shall submit the proposition for such alteration, extension or amalgamation as aforesaid to the members of the Society in a written or printed report;
- (c) Such report shall be delivered or sent by email or post to every member of the Society seven clear days previous to the said Special General Meeting.
- (d) Such proposition shall be deemed to have been agreed to if not less than three-fifth of the members of the Society cast their votes in its favour at the said Special General Meeting: and
- (e) Such proposition shall be confirmed by the votes of three-fifths of members of the Society present at the subsequent Special General Meeting converted by the Governing Body at an interval of one month after the former meeting.

Alteration/ Amendment of the Rules.	51.	The Rules of the Society may be altered at any time by a Resolution passed by a majority of the members of the Society at a meeting of the Society convened for the purpose.
Change of name of the Society.	52.	The Society, may change its name as per Society Sections 12 and 12A of the Societies' Registration Act, 1860.

Annual list of Governing Body.	53.	Once in every year, a list of the Office-bearer and members of the Governing Body shall be filed with the Registrar of Societies, Delhi as required under Section 4 of the Societies' Registration Act, 1860, as applicable to the Union Territory of Delhi.
Dissolution and adjustment of affairs.	54.	<p>(a) If the Society needs to dissolved, it shall be dissolved as per provisions laid down under Section 13 and 14 of the Societies' Registration Act, 1860, as applicable to the Union Territory of Delhi.</p> <p>(b) If, on the winding up or dissolution of the Society, there shall remain, after the satisfaction of all its debts and liabilities, any property whatsoever the same shall not be paid to, or distributed among the members of the Society or any of them but shall be dealt with in such manner as the Delhi Administration may determine.</p>
Application of the Act.	55.	All the provisions under all the Sections of the Societies' Registration Act, 1860, as applicable to the Union Territory of Delhi, shall apply to this Society.
Essentiality Certificates.	56.	Certified that this is the correct copy of the Rules of the Society.